

मुकाबला करने के लिए क्या कार्यवाही की गई है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के० पी० सिंह देव) : (क) और (ख) जी हां। यदि सही हुआ तो इससे इन टैकों की रात में लड़ने की क्षमता में वृद्धि होगी।

(ग) सरकार देश की सुरक्षा पर प्रभाव डालने वाली सभी गतिविधियों पर निरंतर नजर रखती है और पूरी रक्षा तैयारियां बनाए रखने के लिए समय-समय पर उचित उपाय करती है।

**Retrenchment of civilian employees of
G.R.E.F. under BRD**

5753. SHRI PHOOL CHAND
VERMA :
SHRI RAMPRASAD
AHIRWAR :
SHRI M.M. LAWRENCE :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware that thousand civilian employees of GREF under BRD have been retrenched during functioning of Border Roads organisation since its inception ;

(b) if so, the number of such employees rank-wise and year-wise ;

(c) whether such retrenched employee were taken into Control pool for re-employment scheme ; if so, details thereof, and if not, the reasons thereof ;

(d) whether record of such retrenched employees was maintained by A. G. Branch of Army Headquarters ; if not, included in Control pool, the details thereof ; and

(e) the number of such retrenched employees who have been re-employed/rehabilitated through Central Pool or A.G. Branch of Army Headquarters ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (e) The General Reserve Engineer Force was raised in March, 1960, for construction of roads for economic development of the North and the North-Eastern region. It consisted of Service and Civilian GREF officers and personnel. Till 1969, it was a temporary Force and its civilian employees were employed on contract basis. There was thus no requirement for reporting their names to the Surplus Cell of Department of Personnel & Administrative Reforms.

The rank-wise details of the employees who were retrenched since 1970 are given in the statement laid on the Table of the House [Placed in Library, See No. LT—8065/84]. Their names were not reported to AG's Branch as that Branch operates the scheme of adjustment of surpluses and deficiencies of Class III and IV civilian employees of the units/establishments under the Ministry of Defence. GREF personnel are not covered under that scheme. Their names were also not intimated to surplus Cell of Department of Personnel & Administrative Reforms. However, the retrenched GREF employees were given preference in recruitment in BRO and, as a result, more than 2100 personnel were re-employed.

**Complaints from MPs regarding supply
of oil to COD, Ghheeki, Allahabad by
M/s. Sun Oil Company, Calcutta**

5754. SHRI DAYA RAM SHAKYA: Will the Minister of DEFENCE be pleased to state :

(a) the number of complaints received from members of Parliament regarding the supply of oil to COD Chheeki, Allahabad by M/s. Sun Oil Company, Calcutta in the month of January 1984 ;

(b) if so, the Action taken by Government in this regard ; and

(c) whether Government propose to take action against the defaulters ; if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO): (a) Two such complaints were received.

(b) and (c) The complaints are under investigation.

मैसर्स सन आयल कंपनी, कलकत्ता द्वारा केन्द्रीय आयुद्ध भंडार छिओकी, इलाहाबाद को ओ० एक्स-52 तेल पूर्ति में की गई अनियमिततायें

5755. श्री दयाराम शाक्य : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसर्स सन आयल कंपनी कलकत्ता ने जून, जुलाई, अगस्त, सितम्बर और अक्टूबर, 1983 के दौरान केन्द्रीय आयुद्ध भंडार छिओकी, (इलाहाबाद) को कई लाख लीटर ओ० एक्स-52 तेल की पूर्ति की थी ;

(ख) यदि हां, तो क्या यह भी सच है कि केन्द्रीय आयुद्ध भंडार, छिओकी के अधिकारियों ने अनियमिततायें की थीं और कमी बताए बिना दिनांक 19 जुलाई, 1983 को निरीक्षण नोट जारी किया था ;

(ग) क्या यह भी सच है कि डी० आर० एम० संख्या 226, 227, 228, 229, 230, 232, 233, और 234 अड़तीस दिन पश्चात 25 अगस्त, 1983 को मंजूर किए गए थे ; और

(घ) क्या डी० आर० एम० पहले मंजूर किए जाने चाहिए थे ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के० पी० सिंह देव) : (क) जून से अक्टूबर 1983 के दौरान कलकत्ता स्थित मैसर्स सन आयल कंपनी प्राइवेट लिमिटेड द्वारा करीब 4.47 लाख लीटर ओ० एक्स-52 तेल सप्लाई किया गया था ।

(ख) डिपो सामान्यतः निरीक्षण टिप्पणियों को स्वीकृत करने से पहले दैनिक रिसीट शीट निपटाने संबंधी प्रक्रिया पद्धति का अनुपालन करता है । फिर भी, कतिपय निरीक्षण टिप्पणियों के बारे में 18 जुलाई 1983 की रिसीट के मामलों में से इस प्रक्रिया से कुछ हट गए थे ।

(ग) और (घ) जी हां ।

Proposal to import rough diamonds for cutting in India by M.M.T.C.

5756. DR. VASANT KUMAR PANDIT : Will the Minister of COMMERCE be pleased to state :

(a) whether the proposal for import of rough diamonds from Australia for cutting in India by M.M.T.C. was not accepted by Government ;

(b) whether attention of Government has been drawn to the fact that Hindustan Diamond Company is procuring rough diamonds from South Africa ;

(c) whether any probe has been done into the activities of the biggest diamond trading international foreign firm D. Beers of South Africa having established its business in benami manner with Hindustan Diamond Company ; and